NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11

C.P. (IB)/267(MB)2024

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: DLF HOME DEVELOPERS LIMITED
V/s
CITYGOLD EDUCATION RESEARCH LIMITED

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Ankit Lohia, Ld. Counsel for the Petitioner present. Mr. Nausher Kohli, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor seeks further time to file reply.
3. Ld. Counsel for Financial Creditor vehemently opposes this opportunity stating that the Petition was served in the month of April and day before the date of hearing, the Corporate Debtor sent a letter contending that the petition served upon them is not legible.
4. In the interest of justice, this Bench grant last opportunity to the Corporate Debtor to file reply weeks after duly serving the copy to the other side.
5. List this matter on **01.07.2024** for further consideration.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/